

**Closure of Maheshwari
Devi Jute Mills**

[Shrimati Lakshmi Menon]

(f) All night trains are being escorted.

(g) Action is being taken to comb the Naga Hills-Tuensang Area which adjoins the Plains Sector.

12.19 hrs.

STATEMENT RE: CLOSURE OF MAHESHWARI DEVI JUTE MILLS

Mr. Deputy-Speaker: Shri Abid Ali.

Shri S. M. Banerjee (Kanpur): Sir, before the hon. Minister makes the statement, I would like to seek one clarification.

Mr. Deputy-Speaker: It is not usual to allow any questions after the statement has been made.

Shri S. M. Banerjee: Mr. Speaker, Sir, at the time I submitted my adjournment motion I said that the hon. Minister for Commerce and Industry will make a statement, because my adjournment motion related to the Commerce and Industry Ministry. I want to know whether the hon. Minister, Shri Abid Ali, is making a statement now which has the concurrence of the Minister of Commerce and Industry, because the real problem related to him.

Mr. Deputy-Speaker: The hon. Minister.

The Deputy Minister of Labour (Shri Abid Ali): The hon. Member, Shri S. M. Banerjee, wanted to know the position with regard to the notice of closure of the Maheshwari Devi Jute Mills, Kanpur.

The subject of industrial relations concerning jute industry is within the State sphere. Therefore, details had to be obtained from the Government of Uttar Pradesh. According to the information received from them, the Maheshwari Devi Jute Mills, Kanpur, has put up a notice of closure on the 23rd February, 1959, notifying that the

mills would be closed from the 24th March, 1959, for the following reasons:

- (i) Management's inability to bear further losses;
- (ii) Low production due to non-co-operation of Labour;
- (iii) Deterioration in plant and machinery;
- (iv) Unsatisfactory conditions in jute trade; and
- (v) Failure to raise adequate finances to replace old machinery.

The closure of the mills is likely to involve 1,118 workers. The State Government are examining the reasons for closure with a view to rendering such legitimate assistance as may be possible.

The Mills had applied in August, 1957, for a loan from the National Industrial Development Corporation for modernization of its machinery. The Corporation could not, however, agree to the grant of the loan as the security offered was inadequate.

12.22 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business for the week commencing Monday, the 9th March, will consist of—

- (1) General Discussion of General Budget.
- (2) Submission to the Vote of the House of Demands on Account.
- (3) Consideration and passing of the following Bills, as passed by Rajya Sabha:
 - (i) Chartered Accountants (Amendment) Bill; and

(ii) Cost and Works Accountants Bill;

(4) Discussion on the 14th Report of the Law Commission on the Reform of Judicial Administration, Vols. I and II, on motion to be moved by Shri Easwara Iyer and others at 4.0 P.M. on March 12th.

Shri T. B. Vittal Rao (Khammam): The hon. Minister has put down so many Bills for the next week. Next week, we have got 20-hour discussion on the general budget. Then the reply has to be made. So, the whole week is covered and—

Shri Satya Narayan Sinha: Every day we sit for six hours. So, we fixed all this programme. By next Thursday, the general discussion would be over on Friday 2½ hours remain. Perhaps the hon. Member has not counted correctly.

Shri Harish Chandra Mathur (Pali): This is a motion by a private Member to discuss the report on judicial administration by the Law Commission. I think it is a very important document and to discuss it from 4 to 6 P.M. would not meet the purpose.

Mr. Deputy-Speaker: That case may be made to the Speaker. The hon. Member may see him.

Shri Satya Narayan Sinha: Under the rules we cannot have more than two and a half hours, in any case, if it is a private Members' motion. Unless the rule is going to be amended—

Shri Harish Chandra Mathur: I think that is the ordinary rule, but the House can suggest a change.

Shri Satya Narayan Sinha: The House can change the rules also.

Shri Harish Chandra Mathur: It can change it and give more time for the discussion of the report.

Mr. Deputy-Speaker: When it is taken up, the suggestion may be made.

Now, only the order of business has been stated. When it is coming up before the House,—I mean the report—the hon. Member may put the suggestion to the House.

Shri Harish Chandra Mathur: When we give our consent by implication for 2½ hours, then it means the House has agreed to it.

Mr. Deputy-Speaker: No consent is required at this moment. The hon. Minister has only announced the order of business for next week.

Shri Satya Narayan Sinha: A motion may be made to the House. I have only stated that the motion will be taken up at 4 P.M. I have not stated that it has to be discussed from such and such a time.

Shri Harish Chandra Mathur: This particular motion will be taken up definitely at 4 P.M. on the 12th. That is perfectly all right. But now, if the hon. Minister of Parliamentary Affairs explains that there is no time restriction, I am quite happy about it; but just a minute earlier.

Mr. Deputy-Speaker: The hon. Member will appreciate that the time is allotted by the Business Advisory Committee. The report of the Business Advisory Committee is presented to the House for its approval. It is then the time for any hon. Member to just make suggestions or give notice of amendments to the effect that such and such time may be increased. Now, only the announcement has been made in regard to the order of business for next week. No approval of the House is needed at this moment nor are we going to take up the question of time allotted to the motion.

Shri Satya Narayan Sinha: May I point out one aspect to the House? For this year, we have allotted five hours for the demands for Grants in respect of the Ministry of Law. The time for that demand never used to be so much before. Only having

[Shri Satya Narayan Sinha]

this report in view, we thought that so much time would be necessary, and then we are allotting 2½ hours for discussing the report. So, we will have 7½ hours at the disposal of the House for the whole thing.

Shri T. B. Vittal Rao: Under the rules, if the motion is moved by any private Member, one cannot have more than 2½ hours. But this report of the Law Commission on reform of judicial administration has created such a countrywide concern and as many members are interested in it, I would request the Minister of Parliamentary Affairs to see that the motion for consideration of the report is moved by the Law Minister in which case we can have a full day. This report raises very important issues and it has itself raised many important issues and many hon. Members would have to take more time.

Mr. Deputy-Speaker: The views of the hon. Members have now reached the Minister. He will consider and make up his mind.

APPROPRIATION (RAILWAYS) BILL*

The Minister of Railways (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purpose of Railways.

Mr. Deputy Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated

Fund of India for the service of the financial year 1959-60 for the purpose of Railways".

The motion was adopted

Shri Jagjivan Ram: I introduce the Bill.

BUSINESS ADVISORY COMMITTEE

THIRTY-SIXTH REPORT

Mr. Deputy-Speaker: Shri Satya Narayan Sinha: He is not here.

The Minister of Railways (Shri Jagjivan Ram): On behalf of the Minister of Parliamentary Affairs, I beg to move:

"That this House agrees with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 5th March, 1959".

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 5th March, 1959"

Shri Harish Chandra Mathur (Pali): Now perhaps is the time, as suggested by you, to raise this question. The question has been raised also by the hon. Member on the other side. In view of the weighty observations of a country-wide concern, which have been made by the Law Commission in their report on the reform of judicial administration, it would have been much better—

Mr. Deputy-Speaker: Order, order. I am sorry that the report that is being presented does not contain the

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Extraordinary Part II—Section' 2,

†Introduced with the recommendation of the President.